

- (v) Khadi or village industries,
- (vi) any activity relatable to the sovereign functions of the Government including defence, research, atomic energy and space,
- (vii) any domestic service,
- (viii) any activity being a profession or any activity practised by an individual or body of individuals or cooperative society or a club if the number of persons employed in relation to such profession or activity or body of individuals is less than ten.

2. To make the above definition of the term 'industry' effective, it was necessary to provide an alternative statutory mechanism for redressal of grievances of workers excluded from the purview of the Industrial Disputes Act. The Hospitals and Other Institutions (Redressal of Grievances of Employees) Bill, 1987 was accordingly introduced in this background. The Bill, however, lapsed with the dissolution of the then Lok Sabha. The matter was considered subsequently in the Indian Labour Conference held in April, 1990 which inter-alia recommended the constitution of a bipartite committee under the chairmanship of Shri G. Ramanujam to suggest the salient features of a new industrial relations law. The report of the Committee was not unanimous on a number of important issues including the question of the definition of the term 'industry'. The matter was recently placed in the 40th Conference of State Labour Ministers which decided to constitute a Group of Labour Ministers of the States of Andhra Pradesh, Maharashtra, Tamil Nadu, Uttar Pradesh and West Bengal under the Chairmanship of Shri P.A. Sangma, Minister of State to go into various contentious issues and make

recommendations. For consideration in the next Indian Labour Conference.

[*Translation*]

#### Public Sector Undertakings in Bihar

\*325. SHRI RAM TAHAL CHOUHARY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have conducted any enquiry regarding the public sector units in Bihar which are not functioning satisfactorily for the last three years;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to improve the functioning of these units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). 4 out of 15 Central Public Sector Enterprises having their registered offices in the State of Bihar have suffered losses continuously for the last three years. These are:

1. Bharat Refractories Ltd.
2. Engineering Projects (India) Ltd.
3. Projects & Development India Ltd.
4. Ranchi Ashok Bihar Hotel Corpn. Ltd.

(c) Enterprises specific action is being taken by the concerned administrative Ministry/ Department and the management to improve the working of these units

#### Cheating of People by Private Builders

3478. SHRI BARE LAL JATAV: Will the Minister of URBAN DEVELOPMENT be pleased to state: